

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 282/MP/2024 along with IA No.70/2024

Subject : Petition under Section 79 of the Electricity Act, 2003 read with applicable provisions of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 along with Regulations 65-68 of the CERC (Conduct of Business) Regulations, 2023 seeking reliefs(s) against the Central Transmission Utility of India Limited in connection with the 160 MW Connectivity at Koppal District in State of Karnataka, granted to the Petitioner.

Date of Hearing : **27.12.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Petitioner : Halvad Renewables Private Limited (HRPL).

Respondent : Central Transmission Utility of India Limited (CTUIL).

Parties Present : Shri Buddy Ranganadhan, Sr. Advocate, HRPL
Ms. Molshree Bhatnagar, Advocate, HRPL
Shri Punyam Bhutani, Advocate, HRPL
Ms. Kanya Sharma, Advocate, HRPL
Shri Shubham Arya, Advocate, CTUIL
Ms. Shirin Gupta, Advocate, CTUIL

Record of Proceedings

At the outset, the learned senior counsel for the Petitioner and the learned counsel for the Respondent, CTUIL, advanced extensive arguments in support of their contentions and reiterated the submissions made in their respective pleadings. Learned senior counsel for the Petitioner, however, prayed to list the matter again, if required.

2. Based on the request, the Commission permitted the Respondent, CTUIL, to file an affidavit indicating the present availability of the 160 MW connectivity at Gadag-II PS for the Petitioner within ten days with a copy to the other side.

3. Subject to the above, the Commission reserved the matter for order with the liberty to the Petitioner to mention the matter for further hearing, if required.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)